
(2018) 01 KAR CK 0126
In the Karnataka High Court
Case No : 229-230 of 2018

Sri Durga Vidya Kendra (R) APPELLANT
Vs
The State of Karnataka & Ors. RESPONDENT

Date of Decision : 04-01-2018

Acts Referred:

[Karnataka Education Act, 1983](#), [Section 130](#) - Appeals

Citation : (2018) 01 KAR CK 0126

Hon'ble Judges : B.V.Nagarathna

Bench : Single Bench

Advocate : Lourdu Mariyappa A, Pramodini Kishan

Judgement

1. Petitioner is stated to be a High School. It has assailed Order dated 22.12.2017 (Annexure-A) issued by the fourth respondent - Block

Education Officer, Kunigal Taluk, Kunigal.

2. Learned Additional Government Advocate appearing for respondents on advance notice submits that as against the impugned order, the

petitioner has an alternative statutory remedy under Section 130 of the Karnataka Education Act, 1983 read with the Karnataka Educational

Institutions (Appellate Authority) Rules, 1998 before the Commissioner of Public Instructions in terms of Rule 3 of the said Rules.

3. In the circumstances, the writ petitions are not entertained at this stage on account of the availability of alternative statutory remedy. Writ

petitions are dismissed as not maintainable, reserving liberty to the petitioner to avail alternative statutory remedy, if so advised. In the event there is

any delay in filing of the said appeal, the fact that the petitioner had preferred writ petitions before this court may be taken note of by the Appellate

Authority. Office to return Annexure-A and other certified copies to the petitioner's Counsel forthwith subject to filing copies of the same for the purpose of record.